

Satara

In the High Court of Judicature, Bombay.

Tues day, the 23rd day of August - 1864.

SPECIAL APPEAL No. 391 of 1864.

Urdoo Wulud Nimb -
- nak and Dootan Wulud
- sud' Hooyak Mar of
the ^{Satara} Shreedhargur Dis-
- trict (Original Plaintiffs)

Appellants,

versus

Kalso Wulud Naikoo,
and Nanna Wulud -
- Panoo Mahar of the
the ^{Satara} Shreedhargur Dis-
- trict (Original Defendants)

Respondents,

Rs. 171-0-0

The claim in the Original Suit was to recover possession of some "Mharkie" land. The Plffs alleged that they were entitled to 1/3rd of the "Mharkie" written land in Mouje Pholee, which the Defendants had taken by force.

In Appeal No. 234 of 1863 the ^{Judg} of the District of Satara at Satara affirmed the Decree of the ^{Judg} of Wai who had thrown out the claim

A Special Appeal was preferred in the High Court on the grounds that a substantial error in law in the investigation of the Case has been made which has produced errors in

in the decision of the case upon
its merits in that the Appellants
having proved their claim to the
Writlaw in question from which
they were forcibly turned out
by the Respondents, the District
Judge was in error in throwing
out the claim.

The Court confirms the
Decree of the District Judge
with costs on Special Appt.

Joseph Arnold

J. M. Menden

